

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday, 21st day of July Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

O.A.310/354/2020

R. Parasuraman
Senior Section Engineer/P.Way,
O/o Dy. Chief Engineer/G-II/TPJ
Construction Wing/Tiruchchirappalli,
Southern Railway.

.....Applicant

(By Advocate: M/s. Ratio Legis)

Vs.

1. Union of India Rep. by the
General Manager,
Southern Railway,
Chennai-600 003;
2. The Chief Administrative Officer,
Construction Wing,
O/o. The Chief Administrative Officer,
Egmore, Chennai-600 008.

...Respondents.

(By Advocate: None)

O R D E R

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This OA is filed seeking the following reliefs:-

"to call for the records related to the impugned order of transfer Office Order No. 59/2020 dated 15.05.2020, including the proceedings of Placement Committee if any, passed by the 2nd Respondent who is incompetent and to quash the same declaring the transfer as punitive and to direct the respondents to retain the applicant at Tiruchchirappalli till his superannuation."

2. Heard Mr. Ratio Legis, Learned counsel for the applicant and perused the OA and all the documents.
3. The applicant submits that this OA may be disposed of with a direction to the respondents to consider his representation and pass a reasoned and speaking order. He further submits that he had served advanced notice to the respondents. But, nobody has appeared on advance notice.
4. In view of the facts and the grounds urged in the OA and in the interest of justice, we permit the applicant to make a comprehensive representation to the competent authority within a period of one week from the date of receipt of copy of the order

and upon receipt of the same, the competent authority is hereby directed to consider the representation of the applicant in the light of the relevant rules and regulations and pass a reasoned and speaking order within a period of two months thereafter. Till that time, status quo shall be maintained and the transfer order dated 15.05.2020 shall be kept in abeyance and no punitive action has to be taken against the applicant. The OA is accordingly disposed of. No costs.

(C.V. SANKAR)
MEMBER(A)

(S.N. TERDAL)
MEMBER(J)

21.07.2020

Asvs